

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**IA.No.1 OF 2025
IN/AND
WRIT APPEAL NO: 1201 OF 2025**

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 13/08/2024 in W.P.No.24670 of 2020. on the file of the High Court.

Between:

1. The State of Telangana, rep. by its Principle Secretary, School Education Department, Secretariat, Hyderabad.
2. The Commissioner and Director of School Education, State of Telangana, Hyderabad.
3. The Regional Joint Director of School Education; Hyderabad Region, Hyderabad.
4. The District Educational Officer, Hyderabad District, Hyderabad.

...APPELLANTS/RESPONDENTS

AND

1. Meera, D/o Gangaram, Hindu, 59 years, Occ Retd. Gr-II Hindi Pandit, Unaided Arya Konya Vidyalaya High School (Aided), R/o. D.No.5-3-387, Old Thop Khana Road, Opp to Osman Gunj, Hyderabad 500012.
...RESPONDENT/PETITIONER
2. Arya Kanya Vidyalala High School, Davideen Bhag, Sulthan Bazar, Hyderabad 500095, Rep. by its Secretary / Correspondent.
...RESPONDENT/RESPONDENT

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of (380) days in filing the above Writ Appeal.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed in WP.No.24670 of 2020, dated.13.08.2024 of the HONOURABLE JUSTICE SMT T.MADHAVI DEVI during the pendency of the appeal.

Counsel for the Appellants: GP FOR SERVICES-I
Counsel for the Respondent No.1: SRI B.ASHOK
Counsel for the Respondent No.2: --

The Court made the following: COMMON JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2025
In/and
WRIT APPEAL No.1201 OF 2025

Dated: 01.12.2025

Between:

The State of Telangana,
Rep., by its Principal Secretary,
School Education Department,
Secretariat, Hyderabad and others.

... Appellants

AND

Meera and another.

... Respondents.

JUDGMENT:

Mr. Santhapur Satyanarayana Rao, learned Government
Pleader for Services-I for the appellants.

Mr. B. Ashok, learned counsel for respondent No.1/writ
petitioner.

2. This appeal by the State of Telangana suffers from a delay
of 380 days. To explain the same, I.A.No.1 of 2025 has been

filed. Paragraph 4 of the said I.A. quoted hereunder contains the explanation.

"It is submitted that, the orders of the Hon'ble High Court was received on 29.11.2024. The matter was addressed to the Director of School Education on 29.11.2024. The Director of School Education in turn addressed the matter to the Government on 06.01.2025. The Government requested to file Writ Appeal on 29.01.2025. The District Educational Officer was requested to furnish records for preparing Writ Appeal on 19.02.2025. The O/o the District Educational Officer has submitted the records after obtaining the necessary documents from the management of the school on 17.03.2025. After perusal of the records, a draft grounds of Writ Appeal is prepared on 27.04.2025. Thereafter, there was vacation for Hon'ble Court from 02.05.2025 to 08.06.2025. After reopening of the Hon'ble Court, the draft was sent to Hon'ble G.P office on 10.06.2025 for perusal and approval. The draft Writ Appeal was approved by the Government Pleader on 08.07.2025. Again the fair grounds of Writ Appeal were prepared on 12.09.2025 for filing the appeal in the Hon'ble High Court and in the interregnum the delay of (380) days were occurred which is neither willful nor wanton but for the reasons stated above and as such the same may be viewed leniently. If the delay is not condoned the Petitioners/Appellants herein will be put to lot of hardship."

3. Learned counsel for the appellants submits that the learned writ Court has directed the respondent State therein to reconsider the case for approval of the petitioner's appointment and thereafter, her absorption into the aided post. He has referred to another judgment rendered by the learned appellate

Court in W.A.No.90 of 2025 dated 26.03.2025, which, according to him, is in similar circumstances.

4. Learned counsel for respondent No.1/writ petitioner has filed an objection to the delay condonation application taking strong objection to the grounds urged.

5. We have considered the submissions of the learned counsel for the parties.

6. On perusal of the interlocutory application, we find that except paragraph 4 which reflects the usual movement of the file through different desks, there is no justifiable cause to explain such a huge delay of 380 days in filing the instant appeal. We are therefore not inclined to condone the delay.

7. Further, on perusal of the impugned judgment, we find that the learned writ Court has after setting aside the impugned order dated 12.10.2020 directed the respondent State to reconsider the case of the petitioner therein in the light of the proposals of respondent No.5 which is the High School in the matter of petitioner's appointment and thereafter, her absorption into the aided post. Therefore, the learned writ

Court has left it open to the respondents/appellants herein to take a decision upon such reconsideration.

8. Taking into the overall view of the matter, this Court finds that no interference is required in the instant appeal.

9. Accordingly, I.A.No.1 of 2025 is dismissed and consequently, the writ appeal is also dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

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SECTION OFFICER

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1. Two CCs to GP FOR SERVICES-I, High Court for the State of Telangana, at Hyderabad. [OUT]
 2. One CC to SRI B.ASHOK, Advocate [OPUC]
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HIGH COURT

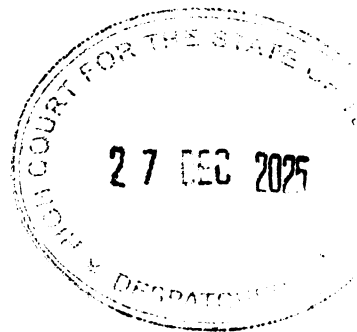
DATED:01/12/2025

COMMON JUDGMENT

IA.No.1 OF 2025

IN/AND

WA.No.1201 of 2025



**DISMISSING THE IA AND WRIT APPEAL
WITHOUT COSTS**

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